

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I-Unified Real Time Dynamic State Measurement (URTDSM)
- Date of Hearing** : 29.6.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation & 17 Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A K Verma, PGCIL
Shri B. Dash, PGCIL
Shri V P Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the petitioner submitted that the instant petition has been filed for approval of transmission tariff for PHASE-I "Unified Real Time Dynamic State Measurement (URTDSM)" for SRLDC and SLDCs in Southern Region. The scheduled COD of the instant asset was 12.4.2016 and the asset was put into commercial operation on 28.9.2018. There is time over-run of 29 months and 15 days. He submitted that the time over-run was mainly due to introduction of new standard for Phasor Measurement Units, non-availability of their testing labs, delay in getting permissions and space constraint in SRLDC and SLDCs. The detailed reasons for time



over-run have been submitted in the petition. He submitted that there is no cost over-run as the approved capital cost for the instant asset is ₹8327.19 lakh and the estimated completion capital cost is ₹5559.49 lakh. He submitted that the estimated capital cost is lesser than the approved capital cost due to the lower bids received. He further submitted that none of the respondents have filed their reply to the petition and requested to allow tariff as prayed in the petition. He submitted that the instant project has been allocated PSDF grant of ₹262.24 lakh by Ministry of Power.

3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Dy. Chief (Law)

